

# FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

## FOR THE ATTENTION OF THE CREDITORS OF TREND FLOORING PRIVATE LIMITED

### RELEVANT PARTICULARS

1	Name of corporate debtor	Trend Flooring Private Limited
2	Date of incorporation of corporate debtor	20/12/2005
3	Authority under which corporate debtor is incorporated / registered	The Registrar of Companies, Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17226DL2005PTC143849
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 411, 4th Floor 43, Chiranjiv Tower, Nehru Place New Delhi-DL 110019
6	Insolvency commencement date in respect of corporate debtor	09/10/2019 (Date of receipt of Order through Email from NCLT Delhi: 05/11/2019)
7	Estimated date of closure of insolvency resolution process	03/05/2020 (180 days from the Insolvency commencement date)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rajeev Saxena IBBI/IPA-001/IP-P00550/2017-2018/10980 (New No. ICSIIIP IP/N00872 wef 30/7/19)
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address registered with Board: 102, Manas Bhawan Extension, 11, RNT Marg, Indore 452001 Email Id registered with Board: rsaxenaca@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	102, Manas Bhawan Extension, 11, RNT Marg, Indore 452001. Email: rsaxenaca@gmail.com
11	Last date for submission of claims	19/11/2019 (14 days from the date of receipt of Order through Email from NCLT Delhi: 05/11/2019)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Nil (As per information available)
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable (As per information available)
14	a. Relevant Forms and b. Details of authorized representatives are available at:	1. Web link: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> 2. Physical Address: as per Point No.10 3. Email: rsaxenaca@gmail.com Details of authorized representatives: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Delhi has ordered the commencement of a corporate insolvency resolution process of **Trend Flooring Private Limited** on **09/10/2019**.

The creditors of **Trend Flooring Private Limited** are hereby called upon to submit their claims with proof on or before **19/11/2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (specify class) in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 06/11/2019

Place: Indore

Rajeev Saxena

(Interim Resolution Professional)

Reg. No.: IBBI/IPA-001/IP-P00550/2017-2018/10980

(New No. ICSIIIP IP/N00872 wef 30/7/19)



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